

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.10040 of 2014

(Arising out of OIA-RJT-EXCUS-000-APP-412-414-13-14 dated 30/09/2013 passed by
Commissioner of Central Excise and Service Tax-RAJKOT(Appeal))

Rameshbhai B Patel

Director, M/S Sogo Ceramic Pvt Ltd
Old Ghuntu Road,
MORBI, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

.....Respondent

APPEARANCE:

Sh. P D Rachchh, Advocate for the Appellant

Sh. S N Gohil, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU
Final Order No. A/ 11200 /2020**

DATE OF HEARING: 17.09.2020
DATE OF DECISION:17.09.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri P D Rachchh, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri S N Gohil, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**